

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 17917 - JK (LD) of 2025

DATED:- 27 - 11 - 2025

Sanction is hereby accorded to the appointment of Shri Rakesh Sharma, State Mass Education Information Officer, Phone No. 9529102250 Family Welfare, MCS & Immunization J&K as Officer In-charge Litigation (OIC) for all the litigation cases pertaining to the Directorate of Family Welfare, MCH & Immunization J&K pending before the Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum till the post of Administrative Officer of the Directorate gets filled up by the General Administration Department.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 27.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Legal Remembrancer, Family Welfare, MCH & Immu. J&K(This is with reference to his officer letter no. DFW/Legal/6096-97 dated 27.11.2025)
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer